

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA No. 349 of 2016 in**  
**Appeal No. 177 of 2014**

**Dated: 8<sup>th</sup> July, 2016**

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member

**In the matter of :**

Gail (India) Ltd.	...	Appellant(s)
	Versus	
Petroleum & Natural Gas Regulatory Board	...	Respondent(s)
Petroleum & Natural Gas Regulatory Board	....	Applicant/R-1

Counsel for the Applicant/Respondent (s): Mr. Prashant Bezboruah  
Ms. Aparna Vohra

**ORDER**

**IA No. 349 of 2016**  
**(Appl. for extension of time)**

In this application the Respondent-PNGRB has prayed as under:

***"a. Extend the time fixed in Paragraph 2 of the order dated 29.05.2015 to 30.06.2016 for completing the process of finalizing the provisional tariff order insofar as the present appeal is concerned which concerns the Dabhol-Bangalore pipeline network."***

We have heard learned counsel for the Respondent-PNGRB. He requests that time be extend up to 15.07.2016.

For the reasons stated in the application and having heard learned counsel, we extend the time up to 15.07.2016. Application is disposed of.

**(B.N. Talukdar)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vg